

No. PCC/DDD/NGT/OA465/2022-23/ 338

Office of the Member Secretary,
Pollution Control Committee,
DNH & DD,
Daman

Date: - 18/08/2022

To,

The Consultant (Judicial)
(N.G.T.) (P.B.) GS

Sub.: Order passed in Original Application No. 465/2022

Ref.: Email dated 13 / 07 / 2022 (11:01 Hrs)

Sir,

In connection to the Order passed by the Hon'ble NGT in the matter as stated in the subject, it is to inform that the matter was already under consideration by the Pollution Control Committee, DNH & DD and based upon the inspections carried out recently a **Closure Direction** vide No. PCC/DDD/O-1091/93-94/316 dated 04 / 08 / 2022 (copy attached) was issued to the unit followed by Power Disconnection to the unit on 05 / 08 / 2022 as intimated by the **Electricity Department (copy attached)** to the office of the undersigned.

Further, it is pertinent to mention that Collector, Daman has been given the additional Charge of Member Secretary, Pollution Control Committee, DNH & DD on 21/07/2022.

It is therefore submitted that, as the unit has already been **CLOSED**, directions are further sought from the Hon'ble NGT whether or not to carry out a re-inspection and re-submit a report in the connection as directed in the Order referred herein.



Member Secretary
Pollution Control Committee,
DNH & DD
Daman

Encl(s).:

- Copy of Closure Direction No. PCC/DDD/O-1091/93-94/316 dated 04 / 08 / 2022
- Copy of reply received from Electricity Department dated 10/08/2022



PCC Daman & Diu DDDNH <pccdddnh@gmail.com>

Regarding disconnection of power supply of M/s Eurocotic Products Ltd, Kachigam, Daman

M.R.Ingle <elec-dmn-dd@ddd.gov.in>
To: pccdddnh@gmail.com
Cc: paritoshtumdi <paritoshtumdi@torrentpower.com>

10 August 2022 at 15:54

Sir,
This is to inform that the power supply of M/s Eurocotic Products Ltd, Kachigam, Daman has been disconnected on 05/08/2022

From: paritoshtumdi@TORRENTPOWER.COM
To: "M.R.Ingle" <elec-dmn-dd@ddd.gov.in>, "Yogesh Tripathi" <ed-jemr1-dd@nic.in>
Cc: hiteshjariala@TORRENTPOWER.COM, MUKULJOSHI@torrentpower.com, mahrukhbhesania@torrentpower.com, dhavalpanchal@torrentpower.com
Sent: Friday, August 5, 2022 10:57:09 AM
Subject: FW: Application from PCC received for disconnection

Pls find 66 KV EHV consumer pollution control board notice for Disconnection.

To,

M/s Eurocotic Products Ltd.
Sr. No. 335, Near Kachigam Char Rasta
Nani Daman, Daman.

Paritosh .N.Tumdi

Assistant General Manager | Distribution | DD

M: +919824370050

DNH DD PDCL – A Subsidiary of Torrent Power Limited

Fortune Paradise | Nani Daman | Daman – 396210.

From: Mahrukh Bhesania / Customer Services / Daman <mahrukhbhesania@torrentpower.com>

Sent: 05 August 2022 10:32

To: Paritosh Tumdi / Distribution / Daman <paritoshtumdi@TORRENTPOWER.COM>; Mukul Joshi / Customer Services / DNH <MUKULJOSHI@torrentpower.com>

Cc: Dhaval Panchal / Customer Services / Daman <dhavalpanchal@torrentpower.com>

Subject: Application from PCC received for disconnection

As discussed, please find attached application received from Pollution Control Committee

Mahrukh R. Bhesania

Manager | Customer Service | DNH & DD

M: +91-98243-70119

DNHDD PDCL

Fortune Paradise| Nani Daman | Daman – 396210.

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MS20220804.Pollution Con.Committe.pdf

748K

Dated: 04/08/2022

DIRECTION UNDER SECTION 33(A) OF WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND 31(A) OF AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS M/s Eurocoustic Products Ltd., Sr. No. 355, Kachigam, Daman was issued E-Consent (Renewal) (Consent to Renewal) under GREEN Category for manufacturing of "Acoustic Panels – 12000 MT/Yr (no other items)" under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide No. PCC/DDD/O-1091/KG/AA/93-94/2455 dated 07/09/2016, which is valid up to 31/03/2021;

AND WHEREAS the unit had submitted application for CCA – Renewal (Consent to Renewal) on 30/03/2021 vide application No. 861127 through the OCMMS;

AND WHEREAS complaints have been received on different occasions regarding functioning of the unit without valid consent;

AND WHEREAS the unit was inspected by the PCC officials to verify the relevant environmental compliances;

AND WHEREAS it was found that the unit was into production of various products without obtaining prior Consent from the Pollution Control Committee, DNH & DD and causing pollution in various forms as enumerated below thereby knowingly and deliberately violating the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974:

- 0-1091
- a) Tremendous dust (be it vehicular or process dust) all throughout the campus
 - b) Spillage of unknown chemicals in one of the shed
 - c) Drums of Mix Solvents found in the same shed giving apprehension of some reaction based mechanism being carried out in the unit without any Consent from the Pollution Control Committee
 - d) Empty as well as filled Drums of Used Cooking Oil were also observed
 - e) Strains of a milky discharge from the Phosphating area was observed near an open drain to which the pipe carrying such discharge was kept nearby
 - f) Non-functional & Dry Effluent Treatment Plant. The last reading of the ETP Energy Meter was 285.7 KWh
 - g) A PVC pipe having its flow path from the ETP directly to open land without treatment

Jan

- h) Corrosion Control Powder Coating spread across the coating section
- i) Corrosion Control Powder Sludge dumped near the Cooling Towers
- j) Dust of Metal Surface Treatment not being collected properly into gunny bags through the Air Pollution Control Equipment
- k) Other Hazardous Waste Lying haphazardly at many locations across the unit
- i) Leakage of Transformer Oil from both the Transformers

NOW THEREFORE, it is to conclude that as the unit has grossly violated the provisions of the Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986, in exercise of the powers conferred under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981, it is hereby ordered for the **CLOSURE OF THE UNIT** with immediate effect for gross violation of the above Acts and to prevent further environmental damages.

The Vice President (Operation), DNHDDPDCL, Fortune Paradise Building, College Road, Nani Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply of the said unit to the PCC, DNH& DD within 48 hours.

Signature
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Member Secretary
Pollution Control Committee,
DNH & DD,
Daman.

OK

To,

M/s Eurocoustic Products Ltd.
Sr. No. 355, Near Kachigam Char Rasta
Nani Daman, Daman.

Copy to: - The Vice President (Operation), DNHDDPDCL, Fortune Paradise Building, College Road, Nani Daman for necessary action and intimate to this office within 48 hours.

Signature
EUROCOUSTIC PRODUCTS LTD
KACHIGAM.
DAMAN - 396 210.

Received on 5/8/22
at 11.15 AM

DNHDDPDCL	
LOCATION	
DATE	4/8/22
RECEIVED	
SIGN	<i>Signature</i>